

(c) Yes, Sir.

(d) The report is under consideration of the Government.

Derecognition of Deemed Universities

†383. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of Deemed Universities to which recognition has been conferred by the University Grants Commission (UGC) during the last three years, State-wise;

(b) whether present Government is going to derecognize these Deemed Universities;

(c) if so, the basis of derecognition and the reasons therefor;

(d) whether Government has given direction for examining the availability of qualified teachers, adequate resource and transparency in admission-procedure of students in all existing Deemed Universities; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Forty seven institutions have been declared by the Central Government, under Section 3 of the University Grants Commission Act 1956, as 'Deemed to be Universities', during the last three years. A State-wise list is given below:

Sl. No.	State/Union Territory	Number of Institutions Declared as 'Deemed-to-be-Universities'				Total
		2006	2007	2008	2009 (till today)	
1	2	3	4	5	6	7
1.	Andhra Pradesh	-	1	2	1	4
2.	Bihar	1	-	-	-	1
3.	Gujarat	-	1	-	-	1
4.	Haryana	-	1	1	1	3
5.	Karnataka	1	1	7	-	9
6.	Kerala	1	-	1	-	2
7.	Maharashtra	1	-	1	-	2
8.	Orissa	-	1	-	-	1
9.	Puducherry	-	-	1	-	1

†Original notice of the question was received in Hindi.

1	2	3	4	5	6	7
10.	Punjab	-	1	-	-	1
11.	Rajasthan	1	-	-	1	2
12.	Tamil Nadu	2	2	10	-	14
13.	Uttarakhand	-	1	1	-	2
14.	Uttar Pradesh	1	1	1	-	3
15.	New Delhi	1	-	-	-	1
TOTAL :		09	10	25	3	47

(b) to (e) Pursuant to receipt of information regarding dilution in academic standards in some institutions which were declared as 'deemed-to-be-universities', and allegations of some of them demanding capitation fees from students for admission, the Government has ordered a review of the functioning of such institutions, both by the University Grants Commission as well as by an independent team of experts.

Running of private colleges

384. SHRI PRABHAT JHA:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are many such private universities in several parts of the country, the colleges affiliated to them are being run in other States instead of the States concerned;

(b) if so, the details thereof, State-wise; and

(c) the action taken or being taken by Government against these universities and colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) In view of the directions of the Supreme Court of India in the matter of Prof. Yash Pal & Anr. *Versus* State of Chhattisgarh & Ors., the University Grants Commission (UGC) has asked Vice Chancellors of all the Private Universities to close down their off-campus centres which have been established beyond the territorial jurisdiction of the respective State Legislatures. The UGC has also written to the Secretaries of Education of all the States to take suitable steps for amending the existing Acts made so as to bring the same in conformity with the directions of the Apex Court. State Governments were also requested to stop all Public Universities and Private Universities established by the State Legislature from operating beyond the territorial jurisdiction of the relevant State as off-campus/study centres/affiliated colleges etc.

UGC regulations, namely, the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 for the establishment and maintenance of standards of teaching,